

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 21813 of 2015**

(Arising out of Order-in-Appeal No.TVM-EXCUS-000-APP-057-15-16  
dated 12.05.2015 passed by the Commissioner of Central Excise,  
Customs & Service Tax(Appeals-III), Cochin)

**M/s. Avantika Interior Systems  
(P) Ltd.,**

T.C. No.16/1048, Jagathy, ,  
Trivandrum - 695 014.

Appellant(s)

*VERSUS*

**Commissioner of Central Excise  
& Customs,**

Tiruvananthapuram Commissionerate,  
Thiruvananthapuram - 695 001.

Respondent(s)

**APPEARANCE:**

None for the Appellant

Mr. Vikalp Jain, Superintendent (AR), for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)  
HON'BLE MRS. R. BHAGYA DEVI,  
MEMBER(TECHNICAL)**

**Final Order No. 21940 /2025**

DATE OF HEARING: 03.12.2025

DATE OF DECISION: 03.12.2025

**DR. D.M. MISRA**

None present for the appellant. However, vide their letter dated 05.07.2025, the appellant submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been placed on record. Learned AR

for the Revenue does not dispute the same. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

*(Dictated and pronounced in open court)*

**(D.M. MISRA)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER(TECHNICAL)**

Raja...